



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Criminal Misc III Suspension Of Sentence Application
(Appeal) No. 220/2022

Asharam @ Ashumal

-----Petitioner

Versus

State Of Rajasthan

-----Respondent



For Petitioner(s) : Mr. Karan Khanuja
For Respondent(s) : Mr. Anil Joshi, GA-cum-AAG with
Mr. R.R. Chhapparwal, PP

**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE VINIT KUMAR MATHUR**

Order

30/06/2022

Learned counsel for the appellant states that the arguing counsel has not been able to travel down to Jodhpur (Rajasthan) for addressing the Court and thus, the matter may be adjourned.

Learned Public Prosecutor as well as the learned counsel for the appellant shall apprise the Court about status of the trial which is going on against the accused appellant in the State of Gujarat for similar offences.

The instant application for suspension of sentences is adjourned as prayed.

(VINIT KUMAR MATHUR),J

(SANDEEP MEHTA),J

1-/Devesh/-